

SUPREME COURT OF INDIA

Meera Shripat Admane

Vs.

Chief Officer, Sangamner Municipal Council

(G.B.Pattanaik and U.C.Banerjee JJ.)

12.02.2001

ORDER

The Text below is only a summarized version of the order pronounced

Complainant complain stood dismissed for non-appearance resulting in acquittal of accused. Complainant could not attend Court as she was observing 'shraddha' which is a religious ritual. Sought matter remitted back to Magistrate for retrial as dispute involved encroachment upon municipal land and illegal construction over it. Supreme Court directed matter remitted back to Magistrate for retrial.